

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
RAJYA SABHA
UNSTARRED QUESTION NO. 2931
TO BE ANSWERED ON 27th March, 2023

ONE-RANK-ONE PENSION (OROP) SCHEME

2931 SHRI NARAIN DASS GUPTA:

Will the Minister of Defence be pleased to state:

- (a) the date since when One-Rank-One Pension (OROP) scheme for ex-servicemen was approved;
- (b) the number of ex-servicemen who have benefited so far by this scheme;
- (c) the number of ex-servicemen who have died since the implementation of the said scheme and till date;
- (d) whether Government would extend the benefits of OROP scheme to the families of the deceased ex-servicemen also; and
- (e) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a): Initially One-Rank-One Pension (OROP) scheme was introduced w.e.f. 01.07.2014 vide GOI, MoD letter No. 12(1)/2014/D(Pen/Pol)-Part-II dated 07.11.2015 and again w.e.f. 01.07.2019 vide GOI, MoD letter No. 1(1)/2019/D(Pen/Pol) dated 04.01.2023.

(b): The benefits of OROP w.e.f. 01.07.2014 have been given to all pre-01.07.2014 retirees Armed Forces Personnel and their families. Total number of pensioners benefited for OROP was 20,75,165 (approx) and their dues and arrears on account of OROP has already been paid to them. The total number of pensioners/family pensioners eligible for OROP w.e.f. 01.07.2019 is 25,13,004 (approx.) and their dues and arrears on account of OROP are being paid as per Government policy.

(c): The number of Ex-Servicemen who have died during the period from 01.07.2019 to 31.12.2022 is 1,07,516.

(d): As per the provisions contained in GOI, MoD letter dated 07.11.2015 and dated 04.01.2023, benefits of revision of pension under OROP is also applicable to family pensioners.

(e): Does not arise in view of (d) above.
